

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Cr1.) No(s). 8633/2017

(Arising out of impugned final judgment and order dated 16-11-1985 in ST No. 100/1984 21-07-2017 in CRLA No. 3094/1985 passed by the High Court Of Judicature At Allahabad)

RAM CHANDRA & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.90253/2017-EXEMPTION FROM FILING O.T.)

Date : 01-08-2019 This petition was mentioned today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Vinay Navare, Sr. Adv.
 Mr. Anupam Mishra, AOR
 Mr. Hari Kumar V., Adv.

For Respondent(s) Mr. Samar Vijay Singh, AOR
 Mr. K. Paari Vendhan, AOR

UPON hearing the counsel the Court made the following
O R D E R

Not to be deleted from the cause list of
16.08.2019.

[CHARANJEET KAUR]
A.R.-CUM-P.S.

[INDU KUMARI POKHRIYAL]
ASSTT. REGISTRAR